

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

TUESDAY, THE TENTH DAY OF MARCH
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT APPEAL NO: 70 OF 2026

Writ Appeal under clause 15 of the Letters Patent Preferred Against Order
Dated 22/09/2025 in WP.No.31745 of 2024 on the file of the High Court.

Between:

1. The Telangana Residential Education
Institutions Recruitment Board,
Rep. By its Chairman, DSS Bhavan,
Masab Tank Hyderabad.

...Appellant/3rd Respondent

And

1. P. Thikkaiah S/o P. Shalimaiah
Aged about 31 years, Occ: Unemployee,
R/o. 2-43, Koildinne, Jogulamba Gadwal,
Telagana – 509126,
Hall Ticket No. 2302047508.
2. Motoori Ramu, S/o Lingaiah,
Aged about 31 years, Occ: Unemployee,
R/o. 6-66, Remaddula Village, Pangal Mandal,
Wanaparthi, Telangana – 509206,
Hall Ticket No. 2301023889.
3. Pendela Savitha, D/o Pendela Srinivas,
Aged about 36, Occ: Unemployee,
R/o. H.No. 5-38, Nallur Post, Mupkal Mandal,
Nizamabad – 503218.
Hall Ticket No. 2302029370.
4. Battu Vinod Kumar, S/o. Battu Shankaraiah,
Aged about 31 years, Occ: Unemployee,
R/c. 2-124, Ponkur, Nirmal – 504110.
Hall Ticket No. 2301044995.

5. Balraj D S/o Pochaiah,
Aged about 40 years, Occ: Unemployee,
R/o. H.No. 3-29, SC Colony, Zapthi Shivanoor,
Narsing, Medak – 502248,
Hall Ticket No. 2302066658.
6. Perikala Rakesh, S/o P. Narasimha Rao,
Aged about 39 years, Occ: Unemployee,
R/o.19-1-130, Ashok Nagar, Bellampalle, Mancherla-504251.
Hall Ticket No. 2301006192.
7. Kata Rajendar S/o Veeraswamy,
Aged about 38 years, Occ: Unemployee,
R/o. 1-19, Suripally Village, Nekkaonda mandal,
Warangal – 506122,
Hall Ticket No. 2301003823.
8. Chiranjeevi S/o Narayana,
Aged about 36 years, Occ: Unemployee,
R/o. 1-74, Lemamidi Village, Keshampet mandal,
Rangareddy – 509408
Hall Ticket No. 2302010484.
9. Madagoni Chennaiah, S/o Ramulu,
Aged about 43 years, Occ: Unemployee,
R/o. H.No. 11-79, Shanti Nagar Colony,
Amangal Mandal and Village,
Rangareddy – 509321,
Hall Ticket No. 2302004651.
10. CH. Aruna, D/o CH Venkateswarlu,
Aged about 35 years, Occ: Unemployee,
R/o/ 12-1-829/1, Near Gandhi Statue,
Asifnagar, Hyderabad – 500028,
Hall Ticket No. 2301003805.
11. Karnakar Vanga S/o Chandra Reddy,
Aged about 38 years, Occ: Unemployee,
R/o. 1-10, Post Chinnaramancherla,
Mandal Bachanpet, Jangoan – 506221,
Hall Ticket No. 2301014174.

12. Umarani Adepu, D/o VenkataMallu,
Aged about 38 years, Occ: Unemployee,
R/o. 17-6-13, Pratap Nagar, Ursu, Kargembad,
Warangal - 506002,
Hall Tikcet No. 2302002966.
13. K. Sujatha D/o. K. Venkat Reddy,
Aged about 33 years, Occ: Unemployee,
R/o. 7-1-11/1, Kothagadi, Vikarabad - 501101,
Hall Ticket No. 2301002012.
14. T. Srilatha D/o Prabhakar,
Aged about 45 years, Occ: Unemployee,
R/o. 7-1-272/A, Manakammathota,
Karimnagar - 505001,
Hall Ticket No. 2301052308.
15. Bhukya Rajeshwari D/o Bhukya Linga,
Aged about 26 years, Occ: Unemployee,
R/o. Peddathanda Rudragudem, Nallabelly,
Warangal Rural - 506349,
Hall Ticket No. 2302064666.
16. Suresh R S/o Narasimulu,
Aged about 38 years, Occ: Unemployee,
R/o. 12-31, Bandapally Village,
Peddemula Mandal, Vikarabad - 501142,
Hall Ticket No. 2302072590.
17. C. Shekhar, S/o Sangappa,
Aged about 41 years, Occ: Unemployee,
R/o. 1-92/2, Chevella Village,
Alladurga Mandal, Medak - 502269,
Hall Ticket No. 2301009958.
18. Bandaru RamaKrishna S/o Bandaru Pedda Jangaiah,
Aged abut 30. Years, Occ: Unemployee,
R/o. 1-1, Veltur, Uppununthala Mandal,
Nagarkurnool - 509376,
Hall Ticket No. 2302075404.

19. Syed Fasiyoddin S/o Basheeroddin,
Aged about 41 years, Occ: Unemployee,
R/o. 7-1451, Bangarugadda, Miryalaguda – 508207,
Hall Ticket No. 2302019085.
20. Sailappa.K, S/o Bichappa.K,
Aged about 42 years, Occ: Unemployee,
R/o. 2-7, Kudrimalla Village,
Doulathabad Mandal, Vikarabad – 509350,
Hall Ticket No. 2302014881.
21. S. ShivaKumar S/o S.Nag shetty,
Aged about 34 years, Occ: Unemployee,
R/o 2-3-173, Hanuman Colony,
Near Anuradha Hospital, Narayankhed,
Sangareddy, - 502286,
H.T. No. 2302073377.
22. Jogi Devappa, S/o Jogi Bheemappa,
Aged about 32 years, Occ: Unemployee,
R/o 3-9, at Post Chandrakala, Vikarabad – 509336,
H.T.No. 2301000853.
23. C. Buggappa, S/o C. Malkappa,
Aged about 43 years, Occ: Unemployee,
R/o 4-75, Kudurumalla Village,
Doulathabad mandal, Vikarabad – 509350,
H.T.No. 2302011456.
24. B. Balakrishna S/o Balaiah,
Aged about 39 years, Occ: Unemployee,
R/o. 1-85, Kyasampally,
Kamareddy Mandal & District – 503111,
H.T.No. 2301006781.
25. Ushangalla Karthik Babu, S/o Bhoodaiah,
Aged about 31 years, Occ: Unemployee,
R/o. 3-17, Rayapole, Siddipet – 502278,
H.T.No. 2302006721.

26. Hasnabad Sanghavi D/o Hasnabad Narsimulu,
Aged about 27 years, Occ: Unemployee,
R/o 8-1-57/2, Thandoor, Vikarabad - 501141,
H.T.No. 2301000939.
27. Arepally Mounika, D/o A Yellam,
Aged about 27 years, Occ: Unemployee,
R/o 1-22/1, Chikkoda Village,
Mustabad Mandal, Rajanna Sirsila, - 505404,
H.T.No. 2301015811.
28. Manjula Batharaju, D/o Lingaiah,
Aged about 43 years, Occ: Unemployee,
R/o 7-1/303, Amulya Colony, Panagal Road,
Nalgonda - 508001,
H.T.No. 2301042469.
29. Y. Meghamala, S/o Y Satyanarayana,
Aged about 28 years, Occ: Unemployee,
H.No. 2-68, Baswapur, Pulkala, Sangareddy - 502293,
H.T.No. 2301011440.
30. Mohammad Younus, S/o Shareef,
Aged about 32 years, Occ: Unemployee,
R/o 2-6-314, Indra Road, Korutla, Jagityal - 505326,
H.T.No. 2301053278.
31. A Sujatha, D/o A. Gangadhar,
Aged about 41 years, Occ: Unemployee,
R/o 6-19-240, Adharsh Nagar,
Near Meeru Bhavan, Nizamabad - 503002,
H.T.No. 2302072434.
32. Amdala Aruna D/o Amdala Hanamanthu,
Aged about 32 years, Occ: Unemployee,
R/o 12-21/A, Bandapally Village,
Peddemul Mandal, Vikarabad - 501142,
H.T.No. 2302021660.
33. B. Sulochana D/o Bhagaiah,
Aged about 35 years Occ: Unemployee,
R/o 2-75, Haveli Ghanpur, Medak - 502113,
H.T.No. 2302020629.

34. Kavitha Badaveni, D/o Venkanna,
Aged about 38 years, Occ: Unemployed,
R/o Flat No.94, Chandra Homes Road No.1, Sanskruti, Avenues,
Gajjularamamram, Hyderabad - 500055,
H.T.No. 2301060426.
35. P.Sathish Kumar, S/o P.Ramulu,
Aged about 28 years, Occ: Unemployed,
R/o 4-62, Dodaguntalapally, Village,
Peddamandadi, Mandal, Wanaparthy - 509206,
H.T.No.2302085726.
36. Ravikumar Kontham, S/o Uppalaiah,
Aged about 39 years, Occ: Unemployed,
R/o 19-9-177, Nandikunta Street,
Rangashaiapet, Warangal - 506005,
H.T.No. 2302067783, 2301054201.
37. Hareesh Emmadi, S/o Eshwaraiah,
Aged about 40 years, Occ: Unemployed,
R/o 3-25, Katryala, Village,
Wardhannapet, mandal, Warangal -506313,
H.T.No.2302029984.
38. Subhash Kumar Sirangi, S/o Sampath Kumar,
Aged about 42 years, Occ: Unemployed,
R/o. 35-2-1136, FCI Colony,
Gopalapuram, Hanamakonda, - 506015,
H.T.No.2301004179.
39. P.Lingaiah, S/o P Ramaiah,
Aged about 48 years, Occ: Unemployed,
R/o Kakarlapahad, Nawabpet,
Mahabubnagar, - 509340,
H.T.No.2302032669.
40. Venkatesham Savanapally, S/o Kashaiah,
Aged about 46 years, Occ: Unemployed,
R/o 4-83, Korem Village,
Boinpally Mandal, Rajanna Sircilla - 505524,
H.T.No.2301018975.

41. Ramesh Palle, S/o Balaraju,
Aged about 41 years, Occ: Unemployee,
R/o 4-64, Muppalam, Dharmasagar,
Hanumakonda - 506142,
H.T.No. 2302005987.
42. T.Renuka S/o Arjun,
Aged about 41 years, Occ: Unemployee,
R/o 2-110, Mailawar Village,
Basheerabad mandal, Vikarabad - 501143,
H.T.No. 2302097839.
43. Y.Swetha, D/o Y R C Reddy,
Aged about 41 years, Occ: Unemployee,
R/o. Flat No.203, SVS, Vaibhav APTS,
Pragatools Colony, Jeedimetla,
Quthbullapur, Medchal malkajgiri, - 500067,
H.T.No. 2302046920.
44. K. Madhavi D/o K Sudhakar,
Aged about 38 years, Occ: Unemployee,
R/o 2021, Alair, Village,
Telkapally, Mandal, Nagarkurnool, - 509412,
H.T.No. 2301026359.
45. Perumalla Renuka, D/o Perumalla Gopaiah,
Aged about 36 years, Occ: Unemployee,
R/o 10-17, Navachaitanya Colony,
Amangal, Rangareddy - 509321,
H.T.No. 2302027036.
46. Gidde Rajinikanth, S/o Mondaiah,
Aged about 41 years, Occ: Unemployee,
R/o 2-12, Garrepally, Somaram Mandal,
Saidapur, Karimnagar - 505472,
H.T.No. 2302055501.
47. M.Krishnapriya, D/o M.Rameshbabu,
Aged about 28 years, Occ: Unemployee,
R/o 4-6-66, Kisan Nagar,
Mahaboobnagar - 509001,
H.T.No. 2302049568.

48. Kalali Geetha, D/o K. Narsimulu,
Aged about 28 years, Occ: Unemployee,
R/o 4-10-49/A/1, Ramnagar,
Mahaboob Nagar - 509001,
H.T.No. 2302044151.
49. B. Kannaiah, S/o Shivaiah,
Aged about 48 years, Occ: Unemployee,
R/o 18-197, Shanti Nagar,
Miryalaguda, - 508207,
H.T.No. 2301001068.
50. Sabavath Srinivas, S/o Shankar,
Aged about 29 years, Occ: Unemployee,
R/o 6-43/1A, Ramareddy,
Kamareddy - 503144,
H.T.No. 2302038582.
51. Shaik Asha, D/o Chanbasha,
Aged about 37 years, Occ: Unemployee,
R/o 1-6-113/10G, Jubleepura,
Khammam Urban, - 507001,
H.T.No. 2302015116.
52. B. Nageshwari Bai, D/o Vithal Rao,
Aged about 48 years, Occ: Unemployee,
R/o 19-135, Hatkar Wadi, Kosgi Mandal,
Narayanpet. - 509339
H.T.No. 2302046574.
53. Vani Vurugonda, D/o Komurelli,
Aged about 43 years, Occ: Unemployee,
R/o 16-1-28, Near Railway Gate, Khilla
Warangal - 506002,
H.T.No. 2301015609.
54. Gaddam Sumalata, D/o G. Ramakrishnaiah,
Aged about 44 years, Occ: Unemployee,
R/o - 18-392/2, Flat No. 11-A,
Bhageeratha Colony, Shadnagar, Farooqnagar,
Rangareddy, - 509216,
H.T.No. 2302013873.

55. Jakkula Venkateswara Rao, S/o Muthaiah,
Aged about 40 years, Occ: Unemployee,
R/o 4-75, Rejarla Village,
Sathupally, Mandal, Khammam – 507164,
H.T.NO.2302013020.
56. Chaitanya Venam, D/o Venkateswarlu,
Aged about 37 years, Occ: Unemployee,
R/o Shanti Nagar, Kadipikonda,
Hanumakonda, Warangal – 506003,
H.T.No.2301019431.
57. Bollikonda Manisha, D/o Upender,
Aged about 34 years, Occ: Unemployee,
R/o 25-3-96, Somidi, Kazipet,
Hanumakonda, Warangal Urban, - 506003,
H.T.No. 2302025232.
58. T. Maheshwari, S/o T. Anjaiah,
Aged about 35 years, Occ: Unemployee,
R/o. 2-1-139, Hanuman Nagar Colony,
Mangalpet Village,
Narayanakhed, Mandal, Sangareddy – 502286,
H.T.No.2302031615.
59. Gudala Rajamani, S/o Chandraiah,
Aged about 41 years, Occ: Unemployee,
R/o. 4-66, Shettipelly, Jaipur,
Mancherla, - 504216
H.T.No. 2302016820.
60. Palle Srinivasa Rao, S/o Palle Buchaiah,
Aged about 37 years, Occ: Unemployee,
R/o 9-133, Beesuvargudem,
Pinapaka, Mandal, Bhadrachalam Kothagudem – 507117,
H.T.No.2301013995.
61. Radha Chiluvuri, D/o Tirupathi Reddy,
Aged about 41 years, Occ: Unemployee,
R/o 3-3, Gumlapur Village,
Choppadandi, Karimnagar – 505415,
H.T.No. 2301052979.

62.OWK Indraja D/o OWK Pushparaj,
Aged about 32 years. Occ: Unemployee,
R/o 7-5-51/G-2, Bommarillu Apartments,
Venkateswara Colony, Mahaboobnagar – 509001,
H.T.No.2302075575.

63.Damarakula Srilatha D/o Komuraiah
Aged about 42 years, Occ: Unemployee,
R/o 1-1-1458, Venkatadri nagar,
Kazipet, Hanumakonda – 506003,
H.T.NO.2302059936.

64.K.Prashanth, S/o K. Narayana,
Aged about 44 years , Occ: Unemployee,
R/o 9-286/1, Beside Global School,
Teachers Colony, Adilabad – 504001,
H.T.No.2302002378, H.T-2301001848.

65.Tamballa Esthere Priya, S/o T. Prancis,
Aged about 34 years, Occ: Unemployee,
R/o 2-196/1, Enkoor, Village, and Mandal,
Khammam – 507168,
H.T.No. 2301016927.

66.Rajender Muthyala, S/o Komraiah,
Aged about 36 years, Occ: Unemployee,
R/o 11-56, Nallabelly, Warangal – 506349,
H.T.No.230 1010676.

67.Gajula Sandhya, D/o G.Chandramouli,
Aged about 43 years, Occ: Unemployee,
R/o 1-84, Venkateswara Colony,
Chintagattu, Hasannaparthi,
Hanumakonda – 506015,
H.T.No 230 2077204.

68.Nalla Swarupa, D/o N. Janardhan,
Aged about 40 years, Occ: Unemployee,
R/o 5-22, Manakondur, Mandal,
Kondapakala, Karimnagar – 505474,
H.T.No. 2301017162.

69. Macha Sagarika, D/o M. Sampath,
Aged about 27 years, Occ: Unemployee,
R/o 1-88, Rayaparthi, Warangal – 506314,
H.T.No.2301003554.
70. Ramesh Thaduri S/o posaiah,
Aged about 38 years, Occ: Unemployee,
R/o 2-49, Devikonda, Pagadapalle,
Jagityala – 505532,
H.T.No. 230 2029695.
71. Satyanarayana Chari N, S/o Potuluraiah,
Aged about 41 year, Occ: Unemployee,
R/o 1-109, Anjanapalle,
Threpuraram, Nalgonda – 508207,
H.T.No. 2302050280.
72. L. Rajkumar, S/o Rajamallu,
Aged about 40 years, Occ: Unemployee,
R/o 6-32, Gosampally, Village, Post Ellapur, Mandal,
Kapur, Nirmal – 504203,
H.T.No. 2302070339.
73. N. Radhika, D/o Venkata kishan,
Aged about 41 years, Occ: Unemployee,
R/o 5-94/2, Santhosh Nagar Colony,
Near Police Station Jaddcherla,
Mahaboobnagar – 509301,
H.T.No. 230 2089775.
74. Ratcha Venkatesh, S/o Mondaiah,
Aged about 33 years, Occ: Unemployee,
R/o 1-2, New BC Colony,
Gatlanarsingapoor, Bheemadevarapally, Mandal,
Hanumakonda – 505497,
H.T.No.2302038719.
75. Banoth Nagaraju S/o. B. Babu,
Aged about 43 years, Occ: Unemployee,
R/o 15-11-41, VDO's Colony, LANE-TNGO,
S function hall road, Khammam- 507002.
H.T.No.2302043670.

- 76.T. Rashmitha, D/o Krishnamurthy,
Aged about 41 years, Occ: Unemployee,
R/o 269, Opp: CISF Gate,
Hakeempet, Medchal Malkajgiri, - 50078,
H.T.No. 2302040277.
- 77.Shaik Meera Saheb, S/o Shaik Madharsaheb,
Aged about 35 years, Occ: Unemployee,
R/o 1-22, HuzurnagarMandal,
Yepalasingaram village ,Suryapet – 508204,
H.T.No. 2302052416.
- 78.Pallikonda Madhu S/o Narasaiah,
Aged about 36 years, Occ: Unemployee,
R/o 7-6, Jaggasagar, Metpelly,
Jagityala – 505325,
H.T.No. 2301001982.
- 79.Telamalla Padma, D/o Veeraswamy,
Aged about 45 years, Occ: Unemployee,
R/o 6-22, Sai Bhduvani Colony,
Warangal X, Road, Khammam – 507003,
H.T.No.2302015526.
- 80.Chapidi Vasudev S/o Lingaiah,
Aged about 45 years, Occ: Unemployee,
R/o 2-108, Rampur, Kumrambheem –504292,
H.T.No. 2302028275.
- 81.Chitthaluri Veerabhadram, S/o Narayana,
Aged about 44 years, Occ: Unemployee,
R/o 1-430/1/2/2, JRR Grammar School
Suryapet, - 508213,
H.T.No.2302042204.
- 82.Kandholla Raju, S/o Kandholla Anthaiah,
Aged about 32 years, Occ: Unemployee,
R/o 1-5-61, Harijanawada,
Sadasivapet, Mandal, Sangareddy – 502291,
H.T.No. 2302001962.

83. Burugula Srilekha, D/o Burugula Gangaram,
Aged about 34 years, Occ: Unemployee,
R/o 1-3-319, Street Chaitanya Nagar,
Metpally Village and Mandal, Jagityala – 505325,
H.T.No. 2302058869.
84. Sapavat Manjula, D/o Hatya,
Aged about 25 years, Occ: Unemployee,
R/o 3-17, Kothuruthanda, Singareni Mandal,
Khammam – 507122,
H.T.No. 2302038939.
85. P. Sulochana D/o P. Ramulu,
Aged about 41 years, Occ: Unemployee,
R/o 10-72, Kanyakaparameswari Temple Road,
Telkapally Village and Mandal, Nagarkurnool – 509385,
H.T.No. 2301021648., 2302026780.
86. Endla Kalyani Kumari, D/o E. Ramamurthy,
Aged about 48 years, Occ: Unemployee,
R/o 7-2-130, Machilibazar, Hanumakonda – 506001,
H.T.No. 2302051454.
87. Surapally Ramadevi, D/o Lakshmi Narayana,
Aged about 38 years, Occ: Unemployee,
R/o Flat No. 2-3-417/1, 3rd floor, Rod No. 4 Sainagar Colony,
Alkapuri, Nagol, Medchal – 500068,
H.T.No. 2302050288.
88. Jinugu Krishnaiah, S/o Nageswara Rao,
Aged about 42 years, Occ: Unemployee,
R/o 2-86/1, Lingagudem Village, Post,
Penuballi Mandal, Khammam – 507302,
H.T.No. 2301003131.
89. Lingala Sindhuja, D/o L. Prabhakar Goud,
Aged about 31 years, Occ: Unemployee,
R/o 4-189/1, Near Kondapur Kaman, Beside, Ricemill,
Near Shiva Temple, Kondapur, Nirmal – 504106,
H.T.No. 2302089734.

90. Sadiya Afroz, S/o MdKhajakamaluddin,
Aged about 33 years, Occ: Unemployee,
R/o 11-5-42/1, Mohinpura,
Sarvidyanagar Colony, Siddipet – 502103,
H.T.No. 2302054030.
91. Sanku Navatha, D/o Sanku narsaiah,
Aged about 36 years, Occ: Unemployee,
R/o 15-51, Kummariwada, Raikal, - 505460,
H.T.NO.2301021071.
92. G. Vijaya Raghavendra Rao, S/o G. Krishna Rao,
Aged about 41 years, Occ: Unemployee,
R/o 7-60, Kodiar, Nagarkurnool, - 509102,
H.T.No. 2302017975.
93. Bathula Shankaraiah, S/o Venkateshwarlu,
Aged about 37 years, Occ: Unemployee,
R/o 1-81/39, Rajeev Nagar Colony,
Vardhapuram, Mattampally, Suryapet – 508204,
H.T.No. 2301015961.
94. Rajesh Verma Dongari, S/o Venkateshwarlu,
Aged about 36 years, Occ: Unemployee,
R/o 11-109, Bethhavole Chilukuru, Suryapet – 508204,
H.T.No. 2302000449.
95. Moodapally Vasanta, D/o Venkatesham,
Aged about 43 years, Occ: Unemployee,
R/o 10-5-463, Kishan Nagar, Karimnagar, - 505001,
H.T.No.2301036231.
96. Matla Nageswar Rao S/o M. Venkateswarlu,
Aged about 38 years, Occ: Unemployee,
R/o 2-95, Govindarala Village and Post,
Kamepelli, Mandal, Khammam – 507182,
H.T.No. 2302008953.
97. Chinnapangu Sudhakar, S/o Saidaiah,
Aged about 44 years, Occ: Unemployee,
R/o 4-33, Kuchipudi Village, Kodada mandal,
Suryapet – 508238,
H.T.No. 2302058895.

98. Srivanitha Bhaskara, D/o Venkateswarlu,
Aged about 38 years, Occ: Unemployed,
R/o 4-73/1, Ambedkar Colony,
Ramapuram, Chilkur Mandal, Suryapet – 508206,
H.T.NO. 2301011932.
99. S. Savitha, D/o S. Mallikarjuna Rao,
Aged about 38 years, Occ: Unemployed,
R/o 14-2-99/45/A, Vyshnavidevi Colony,
Christianpally, - Mahaboobnagar – 509001,
H.T.NO. 2302009820.
100. Arsani Shailaja, D/o Cheralu,
Aged about 28 years, Occ: Unemployed,
R/o 6-44, Gollabuddaram,
Jai Shankar Bhupalapally – 506169,
H.T.NO. 2301025482 / 2302031153.
101. Balne Naresh Kumar, S/o Muralidhar,
Aged about 42 years, Occ: Unemployed,
R/o Nerada Post, Kuravi, Mahabubabad – 506104,
H.T.NO. 2302076830.
102. Devaraju Putta, S/o Rajaiah,
Aged about 38 years, Occ: Unemployed,
R/o 1-8, Mallareddypally, Hasanparthy,
Hanumakonda – 506006,
H.T.NO. 2301002434.
103. Paasham Rajitha, D/o Paasham Rajanna,
Aged about 32 years, Occ: Unemployed,
R/o 2-23Rathnampet, Boinpally,
Rajanna Sircilla – 505524,
H.T.No. 2302063391.
104. Perumandla Sudhaker, S/o Bixapathi,
Aged about 38 years, Occ: Unemployed,
R/o 1-135/N, SC Colony, Perka Kondaram,
Shaligoraram, Nalgonda – 508210,
H.T.NO. 2301002383.

105. Manikyala KavithaMadhuri, D/o Pradeepkumar,
Aged about 40 years, Occ: Unemployee,
R/o Near Nagamaiah Temple,
Saibaba Theatre Road,
Huzurnagar Town and Mandal, Suryapet – 508204,
H.T.No. 2301052289.
106. Yaseen Kousar, D/o Mohammad Sattar,
Aged about 25 years, Occ: Unemployee,
R/o 2-1-16/6, Bhavani Nagar,
Mahabubabad – 506101,
H.T.NO.2302102354.
107. Somaraju Anthati , S/o Anjaiah,
Aged about 41 years, Occ: Unemployee,
R/o 1-99, Golnepally, Valigonda,
Yadagiri Bhongiri, - 508112,
H.T.NO.2301026390.
108. Surepally Venkatesham, S/o Lakshminarayana,
Aged about 47 years, Occ: Unemployee,
R/o 2-7/2, Narayanapur, - 508253,
H.T.No. 2301018583.
109. Moharnmad Hasan Shareef, S/o Mohammad Galib Shareef,
Aged about 30 years, Occ: Unemployee,
R/o 2-9-138/5, Vikas Nagar, NGO's Colony,
Hanumakonda, Warangal Urban – 506001,
H.T.NO.2302027283.
110. Raam Durga D/o Dhanunjaya,
Aged about 41 years, Occ: Unemployee,
R/o Flat No.305, H.NO.6-1-221/17,
Sai RAghava Residency,
Vidyanagar, Nalgonda, - 508001,
H.T.NO.2301011006.
111. Reshma D/o Moheeb,
Aged about 40 years, Occ: Unemployee,
R/o Flat NO.101, Spoorthy, Avenue, Veera Reddy Colony,
Nacharam, Hyderabad – 5000076,
H.T.No.2301035949.

112. Swarna Latha Boodidha, D/o Laxmaiah,
Aged about 40 years, Occ: Unemployee,
R/o 17-2-218/1, NTR Nagar, Godavarikhani,
Peddapally – 505209,
H.T.NO.2302028226.
113. Madhu Chinnala, S/o Sathyanarayana,
Aged about 45 years, Occ: Unemployee,
R/o 11-29, Near Girls High School, Parkal Village and Mandal,
Hanumakonda – 5-6164,
H.T.No. 2301061768.
114. Jadav Prabhakar, S/o Munyanayak,
Aged about 34 years, Occ: Unemployee,
R/o 1-69, Daryapur, Rampur,
Narsapur, Nirmal – 504306,
H.T.No.2301021932.
115. Ramadevi Barma D/o Rajaiah,
Aged about 46 years, Occ: Unemployee,
R/o 5-42, Shivarampally, Saidapur, Mandal,
Karimnagar -505472,
H.T.No. 2302075811.
116. Nethi Saritha, W/o Manepally Sreenivas,
Aged about 36 years, Occ Unemployee,
R/o 2-40, Near Hanuman Temple, Mukkududevulapally, Village,
Ishtalapuram, Post, Athmakur, Mandal, Suryapet – 508221,
H.T. No. 2301000894.
117. Maripelli Rajitha D/o Shankar,
Aged about 36 years, Occ: Unemployee,
R/o 6-619/1 Yousuf Nagar, Korutla,
Jagityala – 505330,
H.T.No. 2302047486.
118. Thokala Keerthana, D/o Thokala Adireddy,
Aged about 26 years, Occ: Unemployee,
R/o 1/25, Seethammapet, Hanumakonda, - 506371,
H.T.No. 2302052714.

119. Gudikandula Priyanka, D/o Gudikandula Sambaiah,
Aged about 29 years, Occ: Unemployee,
R/o 5-11-709/3/1, Opp: KUS 1st gate,
Hanmkonda - 506009,
H.T.NO. 2301007727.

120. Alakunta Swamy, S/o Alakunta Narsimlu,
Aged about 34 years, Occ: Unemployee,
R/o 2-54, Tipparam, Village,
Kukunoorpally, Siddipet - 502301,
H.T.No. 2301000988.

121. Tummoju Srivani, D/o Tummoju Janakiramachary,
Aged about 25 years, Occ: Unemployee,
R/o 2-6, Thotapally Village,
Kalwakurthy Mandal, Nagarkurnool, - 509320,
H.T.NO. 2302058606.

122. Gurrarn Rajinikanth, S/o Appi Reddy
Aged about 44 years, Occ: Unemployee,
R/O 8-335, Reddy Bazar, Lakkavaram road, Huzurnagar
Town and Mandal, Suryapet District-508204, Telangana.
H. T. No: 2302031180

...Respondents / Writ Petitioners

123. The State of Telangana, Represented by the
Chief Secretary, General Administration Department,
Secretariat Building, Hyderabad.

124. The Principal Secretary,
Social Welfare and Tribal Welfare Department
Secretariat Building, Hyderabad.

125. The Executive Officer, Convenor
TREIRB, DSS Bhavan, Masab Tank, Hyderabad.

126. Telangana Social Welfare Residential
Educational Institutions Society
Rep. By its secretary, Hyderabad, Telangana.

127. Telangana Tribal Welfare Residential
Educational Institutions Society,
Rep. By its secretary, Hyderabad, Telangana.

128. Mahatma Jyothiba Phule Telangana Backward Classes Welfare Residential Educational Institutions Society, Rep. By its Secretary, Hyderabad, Telangana.
129. Telangana Minorities Residential Educational Institutions Society, Rep. By its Secretary, Hyderabad, Telangana.
130. Telangana Residential Educational Institutional Society, Rep. By its Secretary, Hyderabad, Telangana.

...RESPONDENTS/RESPONDENTS

IA NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the common order in WP No.37145 of 2024 and batch dated 22.09.2025 passed by the Learned Single Judge, pending disposal of the above Writ Appeal.

**Counsel for the Appellant: SRI A.SUDARSHAN REDDY, THE ADVOCATE
GENERAL FOR SRI N.RAMESH, SC FOR TREI RB**

**Counsel for the Respondent Nos.1 TO 122: SRI GODA SIVA, SENIOR
COUNSEL FOR Ms. GODA RAMALAKSHMI**

Counsel for the Respondent Nos.127 TO 129: SRI S.BHOOPAL REDDY

Counsel for the Respondent Nos.123 TO 126 & 130: --

The Court made the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.70 of 2026

Dated: 10 .03.2026

Between:

The Telangana Residential Education Institutions
Recruitment Board, rep. by its Chairman

...Appellant

and

P.Thikkaiah, S/o P.Shalimaiah,
Aged about 31 years, Occ: Unemployee,
R/o 2-43, Koildinne, Jogulamba Gadwal,
Telangana – 509126 and 129 others.

...Respondents

JUDGMENT (Aparesh Kumar Singh, CJ):

Mr. A.Sudarshan Reddy, learned Advocate General appears for
the appellant.

Mr. Goda Siva, learned Senior Counsel for Ms. Goda Rama
Lakshmi, learned counsel for respondent Nos.1 to 122.

Mr. S.Bhoopal Reddy, learned counsel for respondent Nos.127 to
129.

2. In the present appeal, the direction of the learned writ court to operate the merit list downwards and fill up all the fallout vacancies for appointment of eligible candidates to various posts such as Lecturer/Physical Director/Librarian in Degree Colleges (Notification No.1/2023), Junior Lecturers/Physical Directors/Librarians in Junior Colleges in Residential Educational Institutions Societies (Notification No.2/2023), Post Graduate Teachers in Residential Educational Institutions Societies (Notification No.3/2023), Librarian (School) in Residential Educational Institutions Societies (Notification No.4/2023), Physical Director (School)/Physical Director Grade-II in Residential Educational Institutions Societies (Notification No.5/2023) and Trained Graduate Teachers in Residential Educational Institutions Societies (Notification No.9/2023), dated 05.04.2023 without carrying forward the same to the next recruitment notification within a period of six months has been assailed.

3. According to the writ petitioners, since a considerable number of applicants had been selected to more than one post, only one vacancy would be filled up and other vacancies to which the same candidate has been selected would remain vacant. This has been lost sight of by the appellat Board resulting in other candidates in the merit list to approach

the writ court. The recruiting agency have relied upon G.O.Ms.No.81, dated 22.02.1997 and G.O.Ms.No.544, dated 04.12.1998, as per which, in a recruitment year, after the selection of candidates and after issue of appointment order, if the candidates failed to join duty within the stipulated period, that vacancy shall be carried forward to the next recruitment year. The system of preparing waiting list for fallout vacancies had been done away with. But said principle would not be applicable to the present case, where number of posts at different levels of hierarchy had to be filled up. On application of the said principle, 1800 vacancies remained unfilled. Though the petitioners were called for certificate verification as per 1:2 ratio, they could not make up for eventual selection for issuance of appointment orders on account of application of that principle.

4. The appellant Board defended its decision to carry forward the unfilled vacancies. It referred to paragraph V of the notification which declared that there would be no waiting list as per G.O.Ms.No.81, dated 22.02.1997. Unfilled and non-joining vacancies will be carried forward to next recruitment. In the earlier recruitment, some candidates denied to relinquish and joined lower post instead of higher post as per their convenience. The examinations have been conducted for different posts

with different standards, though the petitioners may be possessing qualification for all the types of posts. The provisional selection list was notified when the selection process was completed. The recruitment board has carried forwards the fallout vacancies as per G.O.Ms.No.81, dated 22.02.1997. The learned writ court had observed that the judgment in writ appeal No.511 of 2021 squarely supported the contention of the petitioners. The learned Division Bench in the said writ appeal had observed that if a vacancy is unfilled on account of non-joining of a person in whose favour appointment order was issued, the next person in the waiting list should be appointed against the vacancy. In cases where persons have joined and left thereafter, then the particular vacancies have to be carried forward to the next recruitment.

5. In the case of the **Telangana State Level Police Recruitment Board vs. Narimetla Vamshi** (Civil Appeal No.4735 of 2022, dated 23.11.2022), which was relied upon by the petitioners, the apex court had considered the decision in **Munja Praveen vs. State of Telangana**¹ and approved such course. In opposition to the reliance of the petitioners on the aforesaid decision, the appellant Board relied upon paragraphs 8 and 9 of G.O.Ms.No.81, dated 22.02.1997.

¹ (2017) 14 SCC 797

6. In this background, the learned writ court observed that in the present case, multiple posts have been notified on the same date in different notifications and even after filling of the vacancies based on the merit list, nearly 1800 vacancies are lying vacant. Following the observations made in the case of **Munja Praveen** (supra), the learned writ court directed the authorities to prepare merit list downwards for filling up of the remaining vacancies.

7. The issue in present appeal is whether the appellant Board should operate the merit list downwards to fill up the remaining vacancies by recruiting the eligible candidates like the petitioners, whose names appear in the merit list or not?

8. It is not in dispute that under the recruitment notifications issued by the appellant Board vacancies were notified for different posts. It is also not in dispute that the candidates possessed the qualification to apply for different posts under different recruitment notifications. It is also not in dispute that same candidates got selected as per the merit list for multiple posts under different recruitment notifications. As a result, they could join only one such post, leaving the other posts in other notifications vacant. This resulted in about 1800 vacancies remain unfilled. Since the appellant Board decided to carry forward these

vacancies, the writ petitioners approached the writ court. G.O.Ms.No.81, dated 22.02.1997 is on the subject of selection of candidates against resultant vacancies of non-joining/relinquishment of selected candidates/ discontinuance of operation of waiting list – orders issued by the then Government of Andhra Pradesh. The relevant part of the Government Order at paragraphs 8 and 9 are extracted hereunder:

“8. In view of the above problems, this issue has been examined at length. During the course of examination the orders issued by the Law Department in G.O.Ms.No.124, Law (LA&J Courts.C) Department, dated 05.08.1996 have also been taken into consideration which contain rules for direct recruitment to the posts of District Munsifs, by High Court of Andhra Pradesh. According to these rules, in a recruitment year, against number of notified vacancies selection shall be made only to the equal number of posts notified and there shall be no waiting list. In other words, in a recruitment year after selection of the candidates and after issue of appointment orders if the candidate fails to join duty within the stipulated period, that vacancy shall be notified again in the next recruitment year. This eliminates the system of preparing waiting list for fallout vacancies. Though there may be a few disadvantages also in not having a waiting list, the balance of advantage lies in dispensing with the waiting list. It has therefore been considered that the system, as is being followed in High Court for recruitment of District Munsifs can also be followed in respect of all the recruitments being made by the Andhra Pradesh Public Service Commission in the matter of direct recruitment duly dispensing with the system of waiting list. When the Andhra Pradesh Public Service Commission has agreed to the proposal in toto and accordingly suggested proposals in the reference read above for dispensing with the present system of waiting list and to follow only the procedure which is being followed by the High Court in making direct recruitment to the category of District Munsifs and requested the Government to issue orders accordingly.

9. Therefore the Government, after careful examination, has agreed with the proposal of the Andhra Pradesh Public Service Commission and accordingly direct that henceforth the list of the candidates approved/selected by the Andhra Pradesh Public Service Commission shall be equal to the number of vacancies only including those for reserved communities/categories notified

by the unit officers. The fallout vacancies if any due to relinquishment and non-joining etc., of selected candidates shall be notified in the next recruitment.”

9. This issue fell for consideration before the apex court in **Munja Praveen** (supra) arising out of the recruitment exercise conducted by the electricity Corporations in the State of Telangana. All the examinations were conducted under different advertisements and the names of more brilliant were found in the select list in more than one Corporation. Clarification was issued by the Government of Telangana that Corporations were free to fill up left over notified/advertised vacancies by operating the merit list downwards for each category. Aggrieved by this, the writ petitioners assailed this clarification by relying upon G.O.Ms.No.81, dated 22.02.1997 asserting that there would be no waiting list and no question of operating merit list downwards. The matter went up to apex court. The apex court examined the background of issuance of G.O.Ms.No.81, dated 22.02.1997 issued in certain peculiar circumstances, where a common test was held for a number of services comprised in Group-I, which includes Deputy Collector, Deputy Superintendent of Police, Commercial Tax Officer, Regional Transport Officer, District Panchayat Officer, District Registrar etc. In order to avoid anomalous situation where a person who got high marks would get the post of Deputy Superintendent of Police, but a person

much below him in the merit list but at Serial No.1 or 2 of the waiting list would be appointed to the post of Deputy Collector because some person had not joined the post of Deputy Collector and there was a vacancy in the said service, G.O.Ms.No.81, dated 22.02.1997 was issued. The same paragraphs of G.O.Ms.No.81, dated 22.02.1997 were quoted in the said judgment. The apex court held that the High Court had totally misconstrued the said G.O.Ms.No.81, dated 22.02.1997. The purpose of the said Government Order was that the vacancies arising due to people leaving the posts must be filled up by subsequent selection and not on the basis of a waiting list. That portion of the G.O., admitted only one interpretation that after appointment order is issued and the person appointed does not join, then the vacancy cannot be filled up on the basis of the waiting list or by operating the merit list downwards. Clause 9 of the said G.O., clarifies that fallout vacancies due to relinquishment or non-joining of the selected candidates may be notified in the next recruitment. This obviously meant that after issuance of letter of appointment, there can be no relinquishment and non-joining unless an appointment is issued.

10. After noticing the case at hand, wherein some of the candidates got selected in more than one of the Corporations and were called for

verification of their certificates and no appointment order had been issued till that stage, the apex court took note of the clarification issued by State Government vide letter dated 01.06.2016. The apex court was of the view that G.O.Ms.No.81, dated 22.02.1997 was issued keeping in mind a single selection process. The case at hand was dealing with a multiple selection process for different Corporations. If top four candidates have been selected in all four Corporations, they could only join one of the Corporations and twelve posts would remain vacant if the interpretation given by the High Court is accepted. This would lead to a position where large number of vacancies would not be filled up. G.O.Ms.No.81, dated 22.02.1997 would come into operation only after appointment letters were issued and if a person at number one position is given appointment letter for one Corporation, he may not go to other three Corporations for verification of the certificates. The apex court also referred to the decision of the Andhra Pradesh High Court in **Government of Andhra Pradesh vs. Ms.Bhagam Dorasanamma** (W.P.No.24944 of 2013). The High Court had correctly interpreted G.O.Ms.No.81, dated 22.02.1997 by holding that in the absence of reaching the finality on issuance of appointment orders in respect of subject vacancy, the question of either relinquishment or non-filing of the same does not arise. The interpretation sought to be given by the

authorities for denying appointment to the applicant is contrary to the very spirit and object of service jurisprudence.

11. In the case of **Narimetla Vamshi** (supra), the recruitment notification was issued by the Telangana State Level Police Recruitment Board. On conclusion of the selection process, large number of candidates did not join their posts at all and those posts were not filled up by persons who had participated in the selection process, in view of their placement. This was in view of the decision of the State to carry forward the vacancies to the next selection process. The matter reached the apex court against the decision rendered in favour of the writ petitioners. In these circumstances, the apex court also referred to the case of **Munja Praveen** (supra) and refused to interfere with the concurrent finding of the two courts. It held as under:

“We have heard learned counsel for the parties in the conspectus of the aforesaid submissions and find no reason to interfere with the concurrent findings of the two Courts below. The manner of interpreting the rule in question has already been set out in **Munja Praveen** case (supra). If a candidate has not gone through the process of recruitment, he has not done what was required to be done by him as set out herein above, it cannot be construed as a vacancy arising which has to be carried forward to the next recruitment process. As to the consequences of the large number of vacancies which have remained on these different accounts, the details of which have been set out herein above, again lend support to this conclusion that a large part of the process is not frustrated by not filling up of the vacancies. Public employment is an important source of employability for young people in the country where we are facing problems of adequacy of jobs; An interpretation of the kind sought to be propounded by the appellants would go against the very ethos of providing public

employment to persons eligible and meritorious, by construction of a rule in a manner leaving a large number of vacancies unfilled. This would not be an appropriate interpretation.”

12. This Court in a similar situation in writ appeal No.504 of 2025 relied upon the decision in **Narimetla Vamshi** (supra) and held that the consequences arising out of the non-joining of an appointed person frustrated the recruitment process conducted by the Commission as per the indents supplied by the parent department in a particular cadre. The eligible and meritorious persons may become over-aged by the time the next recruitment is initiated and they would be denied appointment though they were ranked next in line in the same recruitment process, but could not be offered appointment on account of non-joining of the candidate despite an offer of appointment. Such an interpretation of the terms and conditions of the recruitment process would frustrate the very purpose for which it is being carried out. A situation can be considered where a person after joining the post resigns or for any other reason including cancellation of his appointment leads to creation of a vacancy. Such a vacancy could be carried forward for the next recruitment process as the incumbent had joined the post and no more vacancies remained to be filled. This Court followed the opinion rendered in **Narimetla Vamshi** (supra) by the apex court to the effect that if a candidate had not gone through the process of recruitment, he has not

done what was required to be done by him and as such it cannot be construed as a vacancy arising which has to be carried forward to the next recruitment process. It was further observed that the consequences of the large number of vacancies which have remained on different accounts, lend support to the conclusion that a large part of the process is not frustrated by not filling up of the vacancies. Public employment is an important source of employability for young people in the country where we are facing problems of adequacy of jobs. An interpretation of the kind sought to be propounded would go against the very ethos of providing public employment to persons eligible and meritorious, by construction of a rule in a manner leaving a large number of vacancies unfilled. This would not be an appropriate interpretation. This Court, in the light of the aforesaid reasons, and following the opinion rendered in **Narimetla Vamshi** (supra), directed the respondents to offer appointment to the petitioners due to non-joining of the appointed candidate subject to fulfilment of other eligibility conditions and production of certificates as prescribed in the recruitment notification.

13. Learned Senior Counsel for the respondents have also relied upon the aforesaid decision rendered in the case of **Munja Praveen** (supra),

Narimetla Vamshi (supra) and in the case of **Kambalapalli Mahendra vs. State of Telangana** (W.A.No.504 of 2025).

14. Learned Advocate General has drawn the attention of this Court in **Vallampati Sathish Babu vs. State of Andhra Pradesh**², particularly paragraphs 20 and 21. It appears from perusal of the said decision that the appellant had participated in the selection process carried out by the respondents for recruitment of teachers in the notification dated 30.01.2012, in which thirty-three posts were notified. They were governed by the Andhra Pradesh Direct Recruitment for the Post of Teachers (Scheme of Selection) Rules, 2012 (hereinafter referred to as '2012 Rules') framed under Article 309 of the Constitution of India read with sub-sections (3) and (4) of Section 169, sub-sections (3) and (4) of Section 195 and Section 243 of the Andhra Pradesh Panchayat Raj Act, 1994. Rule 16 of the 2012 Rules provided for preparation of selection lists. As per sub-rule (5) of Rule 16, the number of candidates selected shall not be more than the number of vacancies notified. It also specifically provided that there shall be no waiting list and posts, if any, unfilled for any reason whatsoever shall be carried forward for future recruitment. Vide G.O.Ms.91, dated 03.11.2012, the State issued detailed guidelines for verification of certificates and preparation of

² (2022) 13 SCC 193

select lists. The appellant had participated in the said selection process, who secured 58.08 marks and placed at 34th position. The respondents declared that the candidates up to serial No.33 against notified vacancies in the merit list were selected in the available vacancies and invited for counselling. One candidate who secured 18th rank with 60.83 marks did not turn up for counselling held on 28.12.2012. Therefore, consequently, one general category post remained unfilled due to the non-participation of the said candidate. The appellant, therefore, represented seeking consideration of his candidature relying upon para 8 of the Guidelines issued under G.O.Ms.No.91, dated 03.11.2012, but he was not offered appointment. Thereafter, he approached the learned Administrative Tribunal. The learned Administrative Tribunal went in favour of the appellant. The matter was carried to the High Court, which set aside the order of the learned Administrative Tribunal. The applicant therefore preferred the appeal before the apex court.

15. In this background, the apex court referred to the cases of **Bihar SEB vs. Suresh Prasad**³, **District Educational Officer and Member Convener vs. B.Annapurna**⁴, **State of Andhra Pradesh vs. Samiulla**

³ (2004) 2 SCC 681

⁴ 2006 SCC OnLine AP 1593

Shareef⁵ and **Vallampati Sathish Babu** (supra). The decision in the case of **Munja Praveen** (supra) was not referred to in the said case. In this situation, the apex court at paragraphs 20 and 21 held as under:

“20. An identical question came to be considered by this Court in *Suresh Prasad [Bihar SEB v. Suresh Prasad, (2004) 2 SCC 681 : 2004 SCC (L&S) 438]*. In the said decision, it is specifically observed and held that even in case candidates selected for appointment have not joined, in the absence of any statutory rules to the contrary, the employer is not bound to offer the unfilled vacancy to the candidates next below the said candidates in the merit list. It is also further held that in the absence of any provision, the employer is not bound to prepare a waiting list in addition to the panel of selected candidates and to appoint the candidates from the waiting list in case the candidates from the panel do not join. The aforesaid decision of this Court has been subsequently followed by the Andhra Pradesh High Court in *Samiulla Shareef [State of A.P. v. Samiulla Shareef, 2013 SCC OnLine AP 482]*.

21. Applying the law laid down by this Court in *Suresh Prasad [Bihar SEB v. Suresh Prasad, (2004) 2 SCC 681 : 2004 SCC (L&S) 438]* to the facts of the case on hand and considering the statutory provisions contained in Rule 16 of the 2012 Rules read with the Guidelines, we are of the view that the appellant cannot claim appointment on the unfilled vacancy being next below the candidate in the merit list. If the submission on behalf of the appellant is accepted, in that case, it will lead to providing for preparation of a waiting list, which otherwise is not permissible as per sub-rule (5) of Rule 16. If the same is permitted, in that case, it will be directing the respondents to act contrary to the statutory provisions. Therefore, the High Court has not committed any error in refusing to appoint the appellant to the post which remained unfilled due to one of the selected candidates in the final selection list not appearing for counselling. The impugned judgment and order [*State of A.P. v. Vallampati Sathish Babu, 2021 SCC OnLine AP 4336*] passed by the High Court is absolutely in consonance with the relevant statutory provisions with which we agree.”

⁵ 2013 SCC OnLine AP 482

16. A perusal of the said decision shows that the recruitment was a single recruitment process vide notification dated 30.01.2012 for 33 vacancies to the post of teachers. It was not a case of recruitment under multiple notifications by the recruitment board in which several vacancies were notified, results of which were published wherein the same candidate got selected under different recruitment notifications because they possessed the eligibility criteria under those notifications.

17. The apex court in the case of **Vallampati Sathish Babu** (supra) had referred to Rule 16(5) of the 2012 Rules, which provided that there was no waiting list and posts, if any, unfilled for any reason whatsoever shall be carried forward for future recruitment. The apex court also referred to para 8 of G.O.Ms.No.91, dated 03.11.2012 which stated that the provisional list to the extent of vacancies notified would be prepared with approval of District Selection Committee for each category of the post notified in DSC-2012 on the basis of the merit list and publish the same on the notice board fixing the date, time and venue for verification of certificates. In case a candidate fails to attend the verification of certificates, he shall forfeit his right to be considered for selection. In that event, the provisional list shall be redrawn by the District Selection Committee drawing the next candidate from the merit list to the extent

necessary. Further verification of certificates, if any required after due intimation to the candidates concerned would be undertaken. Thereafter, the final selection list would be prepared. There would be no waiting list and the posts, if any, unfilled for any reason whatsoever shall be carried forward for future recruitment as per sub-rule (5) of Rule 16 of the 2012 Rules.

18. The facts of the case at hand present a different picture which is akin to the facts of **Munja Praveen** (supra), where all the electricity Corporations had issued separate advertisement inviting applications for the posts of Assistant Engineer (Electrical) and Assistant Engineer (Civil). The Corporations had relied upon G.O.Ms.No.81, dated 22.02.1997 which provided that there would be no waiting list. However, as noted above, the apex court after looking into the background of the issuance of G.O.Ms.No.81, dated 22.02.1997 and the fact situation that large number of posts would remain vacant since the selected candidates could join only one of the Corporations, held that this was not the purpose of G.O.Ms.No.81, dated 22.02.1997.

19. In **Narimetla Vamshi** (supra), the apex court took note of the interpretation of rule in question set out in **Munja Praveen** (supra) and held that if a candidate had not gone through the process of recruitment,

he had not done what was required to be done by him as set out, therefore it could not be construed as a vacancy arising which has to be carried forward to the next recruitment process. That large number of vacancies remained unfilled also lent support to the conclusion that a large part of the process is not frustrated by not filling up of the vacancies. Public employment is an important source of employability for young people in the country which create problems of adequacy of jobs. Such an interpretation would go against the very ethos of providing public employment to persons eligible and meritorious, leaving a large number of vacancies unfilled.

20. This Court in the case of **Kambalapalli Mahendra** (supra) followed the ratio rendered in **Munja Praveen** (supra) and **Narimetla Vamshi** (supra) and directed the recruiting agency to offer appointment to the petitioner subject to fulfilment of other eligibility conditions and production of certificates as prescribed in the recruitment notification. On consideration of the entire facts and circumstances of the recruitment notification, G.O.Ms.No.81, dated 22.02.1997 and the decisions referred to hereinabove, we therefore do not find any ground to interfere in the order passed by the learned writ court.

21. The writ appeal is accordingly dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

**SD/- MOHD. ISMAIL
DEPUTY REGISTRAR**

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//TRUE COPY//

SECTION OFFICER

**One Fair Copy to the Hon'ble THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
(For His Lordships Kind Perusal)**

AND

**One Fair Copy to the Hon'ble Sri Justice G.M.MOHIUDDIN
(For His Lordships Kind Perusal)**

To

1. The Chairman, Telangana Residential Education Institutions Recruitment Board, DSS Bhavan, Masab Tank Hyderabad.
2. 11 LR Copies.
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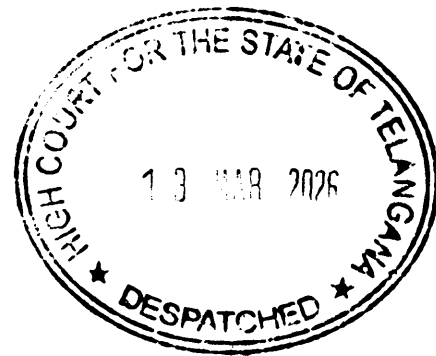
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HIGH COURT

DATED:10/03/2026

JUDGMENT

WA.No.70 of 2026



**DISMISSING THE WRIT APPEAL
WITHOUT COSTS**

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13/03/26
B.K.